

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

222. IA/2846/2023 IN C.P. (IB)/148(MB)2022

**IN THE MATTER OF**

Rohit Plastopack Private Limited

Vs

Dentsu Communications India Pvt Ltd

Section 9 of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 19.04.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. ANU JAGMOHAN SINGH  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner:

For the Respondent:

---

**ORDER**

In terms of the order dated 26.03.2024, NCLT Delhi, the case is transferred to  
Court-VI.

Sd/-  
ANU JAGMOHAN SINGH  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)